

(b) if so, whether Government propose to make an inquiry in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): (a) There are certain apprehensions, regarding displacement and subsequent rehabilitation, in the minds of population likely to be displaced. The Government has come to know about this, through press reports. A comprehensive plan has been drawn for proper resettlement and rehabilitation of the families likely to be displaced. Orissa State Government has already announced the rehabilitation schemes and has started work for implementing rehabilitation schemes and by building model village.

(b) Does not arise.

Inclusion of Electronic teleprinter in the aid package to West Bengal

670. SHRI CHITTA BASU:

SHRI NARAYAN KAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the package of assistance given to West Bengal, as announced in September 1986, includes the investment of Rs six crores for the setting up of an electronic teleprinter; and

(b) if so, what follow up action has since been taken in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) No, Sir.

(b) Does not arise.

Discrimination with pensioners of Chandigarh

671. SHRI KAILASH PATI MISHRA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the pensioners of the Union Territory of Chan-

digarh who had opted for the Central Pension Rule are not being treated at par with the other Central employees in the matter of payment of Dearness Allowance, and the DA merger with pay upto admissible consumer price index for calculation of the amount of pension;

(b) if so, the reasons therefor;

(c) whether necessary instructions have been issued to the concerned Deputy Accountant General, Punjab; if not, what are the reasons therefor; and

(d) whether recommendations contained in the Fourth Pay Commission report would be made applicable to them at par with other Central Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) to (d) Information is being collected.

Cut in US aid to India

672. SHRI J. P. GOYAL:

SHRI VIRENDRA VERMA:

SHRI SHANTI TYAGI:

SHRIMATI RENUKA CHOWDHURY:

SHRI MUKHTIAR SINGH MALIK:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Government of U.S.A. propose to cut the economic aid to this country by 30 per cent while the economic aid to Pakistan is proposed to be doubled by the U.S.A.;

(b) if so, what are the details thereof, stating the estimated aid likely to be received by this country from the U.S.A. as compared to the economic aid received from that country during the previous three years, year-wise, and its likely impact on the developmental programmes in India; and

(c) what is the reaction of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) to (c) In his foreign aid proposal to the US Congress for US Fiscal Year 1988 (Oct. '87—Sept. '88) the US President has proposed development assistance to India of dollar 50 million. For Pakistan the development assistance proposed for US Fiscal Year 1988 is also dollar 50 million. It has been reported that the US House of Representatives' Committee of Foreign Affairs during its consideration of these proposals, has recommended that the development assistance to India may be reduced to dollar 35 million. However, the US House of Representatives and the Senate have not yet considered the aid proposals and therefore, it is not possible to state at this stage what the final level of development assistance from USA in US FY 1988 will be.

The level of development assistance from U.S.A. during the last three years has been as follows:—

	(Smillion)
US FY 1987	53.00
US FY 1986	72.48
US FY 1985	85.00

US development assistance pledged during the last consortium meeting forms

only around 1.3 per cent of the total project and committed during the meeting. However, our concern at the cut proposed by the US House Committee has been conveyed to the US Government.

Proceedings against multinational Companies for FERA violations

673. SHRI V. NARAYANASAMY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Directorate of Enforcement initiated proceedings against some multi-national companies having their branches in our country for violations of Foreign Exchange Regulation Act, and if so, the names thereof; and

(b) what is the total amount involved in the said violation by the multi-national companies?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT): (a) and (b) During the 1985-86, the Directorate of Enforcement (FERA) have initiated adjudication proceedings for violation of the provisions of F.E.R. Act against the following multi-national companies (i.e. branches or subsidiaries of foreign company(ies) in India):

Name of the Company	Amount involved
1. M/s. Jokai India Ltd., Calcutta.	Rs. 8,34,46,496 (approx).
2. M/s. Brooke Bond India Ltd., Calcutta.	Rs. 32,68,304
3. Data India Ltd., Calcutta.	Rs. 45,59,776
4. M/s. Trive	Rs. 1,46,552
Express Banking Corpn. Bombay	
6. BCCI, Bombay.	

Investigations against companies at S. No. 5 and 6 are in progress.